		Со	ntested commerc	ial cases dispo	sed during	the month of N	ovember-2	021				
Court	District	Case No.			Registrati on	Urgent Relief was sought and Pre-Insitution Mediation did not take place	Decision		Disposal (Conteste	of exec /ution of	of days for execution of decree	Section
SH. BHARAT PRASHAR, DISTRICT JUDGE (COMMERCIAL COURT)-01 (w.e.f - 20.07.2021)	CENTRAL	OMP (COMM)- 6/20	NITIKA DUGGAL VS. AAKASH EDUCATIONAL SERVICES LTD.	MOHIT NEGI	08.01.2020	No	18.11.2021	3680	Contested			U/s 34 of Arbitration & Conciliation Act, 1996
		ARBTN/44 8/2018	SH. MUKESH KUMAR Vs RAM TRANSPORT FINANCE COMPANY LIMITED AND ANOTHERS.	SH. HARISH PARASHAR	19-07-2018	NO	24-11-2021	1223	CONTESTE D	E NA	NA	Arbitration and Conciliation Act 1996 U/s 34
JAIN, DISTRICT JUDGE, (COMMERCIAL										<u>.</u>		
MS NISHA SAXENA, DISTRICT JUDGE, COMMERCIAL COURT-04	CENTRAL			cu c v cinou			17.11.2021	407	CONTESTE D	E NIL		RECOVERY OF MONEY
		CS (COMM)- 523/2019	CORPORATION		23.04.2019	NO	24.11.2021	746	CONTESTE D	E NIL		RECOVERY OF MONEY
	SH. BHARAT PRASHAR, DISTRICT JUDGE (COMMERCIAL COURT)-01 (w.e.f - 20.07.2021) SH. RAJNEESH KUMAR GUPTA DJ COMMERCIAL COURT, THC SH. PAWAN KR. JAIN, DISTRICT JUDGE, (COMMERCIAL COURT)-03, TIS HAZARI COURT, DELHI MS NISHA SAXENA, DISTRICT JUDGE, COMMERCIAL	SH. BHARAT CENTRAL PRASHAR, DISTRICT JUDGE (COMMERCIAL COURT)-01 (w.e.f - 20.07.2021) SH. RAJNEESH CENTRAL KUMAR GUPTA DJ COMMERCIAL COURT, THC SH. PAWAN KR.CENTRAL JAIN, DISTRICT JUDGE, (COMMERCIAL COURT)-03, TIS HAZARI COURT, DELHI MS NISHA CENTRAL SAXENA, DISTRICT JUDGE, COMMERCIAL	CourtDistrictCase No.SH.BHARATCENTRALPRASHAR, DISTRICTOMPJUDGEOMP(COMMERCIAL COURT)-01 (w.e.f 20.07.2021)OMPSH.RAJNEESH CENTRAL SH.ARBTN/44 8/2018SH.RAJNEESH COMMERCIAL COURT, THCARBTN/44 8/2018SH.PAWAN KR CENTRAL JAIN, DISTRICT JUDGE, (COMMERCIAL COURT)-03, TIS HAZARI COURT, DELHICS COMM- I434/2020MSNISHA CENTRAL COMMERCIAL COURT-04CS COMM- I434/2020	CourtDistrictCase No.Petitioner Name VSSH.BHARAT CENTRAL PRASHAR, DISTRICT JUDGE (COMMERCIAL COURT)-01 (w.e.f 20.07.2021)OMP (COMM)- 6/20NITIKA DUGGAL VS. AAKASH EDUCATIONAL SERVICES LTD.SH.RAJNEESH CENTRAL KUMAR GUPTA DJ COMRECIAL COURT, THCARBTN/44 8/2018SH. MUKESH KUMAR VS RAM TRANSPORT FINANCE COMPANY LIMITED AND ANOTHERS.SH.PAWAN KR, CENTRAL JAIN, DISTRICT JUDGE, COURT)-03, TIS HAZARI COURT, DELHICS COMM- RAJWANS VADHERA VS, NORTH DELHI MUNCIPAL CORPORATIONMSNISHA CENTRAL SAXENA, DISTRICT JUDGE, COMMERCIAL COMMERCIAL CORMERCIAL CORT-04CS COMM- RAJWANS VADHERA VS, NORTH DELHI MUNCIPAL CORPORATION	Court District Case No. Petitioner NameAdvocate Name SH. BHARATCENTRAL PRASHAR, DISTRICT JUDGE (COMMERCIAL COMMERCIAL COMMERCIAL COMMERCIAL COMMERCIAL COMMERCIAL COURT, THC SH. RAJNEESHCENTRAL BJ COMRECIAL COURT, THC SH. PAWAN KR CENTRAL JAIN, DISTRICT JUDGE, COMMERCIAL COURT)-03, TIS HAZARI COURT, SH. SK. SINGH SAXENA, DISTRICT JUDGE, COMMERCIAL COURT)-03, TIS HAZARI COURT, SAXENA SAXENA, DISTRICT JUDGE, COMMERCIAL COURT)-04 SH. SK. SINGH CS COMM- RAJWANS SAXENA, DISTRICT JUDGE, COMMERCIAL COURT)-04 SH. SK. SINGH CS COMM- S23/2019 SH. SK. SINGH	Court District Case No. Petitioner NameAdvocate Date of Registrati on Stance State S	Court District Case No. Petitioner NameAdvocate VS Date ofWhether Registrati   SH. BHARAT CENTRAL PRASHAR, DISTRICT JUDGE (COMMERCIAL COURT>01 (w.e.f OMP (COMM)- 6/20 NITIKA DUGGAL VS AAKASH MOHIT NEGI   SH. BHARAT CENTRAL JUDGE (COMMERCIAL COURT>01 (w.e.f OMP (COMM)- 6/20 NITIKA DUGGAL SERVICES LTD. \$8.01.2020 No   SH. RAJNEESH CENTRAL RUMAR GUPTA DJ ARBTN/44 8/2018 SH. MUKESH KUMAR VS RAM TRANSPORT FINANCE COMMERCIAL COURT, THC ARBTN/44 8/2018 SH. HARISH PARASHAR 19-07-2018   SH. PAWAN KR CENTRAL JAIN, DISTRICT JUDGE, COURT-04 CS COMM- RAJWANS KRISHAN KUMAR SALENA, DISTRICT JUDGE, COMMERCIAL COURT-04 CS COMM- RAJWANS KRISHAN KUMAR SH. SL. SL. SLNGH 06.10.2020   MS NISHA CENTRAL JUDGE, COMMERCIAL COURT-04 CS COMM- SH. SL. SL. SLNGH 06.10.2020   MS NISHA CENTRAL JUDGE, COMMERCIAL COURT-04 CS COMM- SH. SL. SL. SLNGH 06.10.2020	Court District Case No. Petitioner NameAdvocate VS Date of Whether Registrati Urgent Relic Decision on Date of Whether Registrati Date Date   SH BHARAT CENTRAL 20.07.2021) OMP (COMM) OMP (COMM) SH ARBTN/44 8/2018 SH SH MARISH PARSHAR 19-07-2018 24-11-2021   SH RAMAN KR COMMERCIAL COURT, THC ARBTN/44 8/2018 SH SH SH MARISH PARSHAR 19-07-2018 24-11-2021   SH PARWAN KR CENTRAL COURT, THC ARBTN/44 8/2018 SH SH SH MARSHAR 19-07-2018 24-11-2021   MS NISHACENTRAL COU	SH.   BHARATCENTRAL PASHAR, DISTRUCT (COMMERCIAL COMERCIAL COMERCIAL COMMERCIAL COMMERCIAL COMERCIAL COMMERCIAL COMMERCIAL COMMERCIAL COMMERCIAL COMMERCIAL COMMERCIAL COMMERCIAL COMERCIAL COMERCIAL COMERCIAL COMERCIAL COMERCIAL COMERCIAL COMERCIAL COMERCIAL COMERCIAL COMERCI	Court District Case No. Petitioner NameAdvocate VS Respondent Name Advocate VS Respondent Name Advocate Section 2010 (Contraste VS Respondent Name Advocate Section 2010) (Contraste VS Respond	Court District Case No. Petitioner Name Advocate Registrati Urgent ReliefDecision diaposa Dispessal of Conteste exect on Pre-Institution diaposa Dispessal of Conteste exect of the Conteste exect of the Contest of the	Court District Case No. Petitioner Name Advocate VS Respondent Name Movement Services of Date Number VS Respondent Name Provide Services of the Number VS Respondent Number

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name		Date of Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision	Days for disposal	(Conteste d	of exec ution of	of days	Section
			CS (COMM)- 527/2019	KRISHAN KUMAR GUPTA VS. NORTH DELHI MUNCIPAL CORPORATION		23.04.2019	NO	24.11.2021	746	CONTESTE D	NIL	NIL	RECOVERY OF MONEY
			CS (COMM)- 526/2019	KRISHAN KUMAR GUPTA VS. NORTH DELHI MUNCIPAL CORPORATION	<u>SH. S.K. SINGH</u>	23.04.2019	NO	24.11.2021	746	CONTESTE D	NIL	NIL	RECOVERY OF MONEY
			CS DJ- 5723/2018		<u>SH. S.K. SINGH</u> SH. DALIP K SHARMA	08.08.2018	NO	27.11.2021	1207	CONTESTE D	NIL	NIL	RECOVERY OF MONEY
				ADANI ENTERPRISES VS. ORIENTAL INSURANCE CO.	SH. ADITYA SHANKER	21.10.2020	NO	30.11.2021	405	CONTESTE D	NIL		DECALARA TION, MANDATO RY INJUNCTI ON AND RECOVERY
			OMP (COMM(- 50/2019		SH. H.K. DHARIWAL	02.05.2019		20.11.2021	933	CONTESTE D	NIL	NIL	PETITION U/S 34 ARBITRATI ON ACT.
Ū	SH. ASHWANI KUMAR SARPAL, DISTRICT JUDGE, COMMERCIAL COURT-05	CENTRAL	NIL	1		1	1			1	<u> </u>	1	1

Sr. No	Court	District	Case No.	Petitioner Name VS Respondent Name	Advocate	Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision	Days for disposal	(Conteste d   /	of exec ution of decr ee	of days	Act Section
6	SH. MANMOHAN SHARMA, DISTRICT JUDGE(COMME RCIAL)-06, CENTRAL	CENTRAL	NIL								-		
7	SH. DINESH BHATT , DJ (COMMERCIAL COURT)-01	West	NIL										
8	SH. GURDEEP SINGH, LD. DISTRICT JUDGE (COMM)- 02, WEST,THC, DELHI		NIL										
9	SH. SANJEEV JAIN, DISTRICT JUDGE (COMMERCIAL COURT)-01		CS(COMM) /5/2019	SPECTRUM TOWNSHIPS P LTD. VS. THE NEW INDIA ASSURANCE COMPANY LIMITED	SH. R. K. KOHLI	14.01.2019	-	18.11.2021	1040	DECREED	-	-	U/S 26
				PRAMOD KUMAR PANDEY VS. INDIABULL FINANCIAL SERVICES LTD.	SH. RAJESH PANDEY	05.07.2019	-	16.11.2021	866	DISMISSE D	-	-	U/S 34
				PRAMOD KUMAR PANDEY VS. M/S INDIABULL FINANCIAL SERVICES LTD.		06.08.2019	-	16.11.2021	834	DISMISSE D	-	-	U/S 34

Sr. No.	Court	District	Case No.	Petitioner Name. VS Respondent Name		Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision	disposal	Disposal (Conteste d /	of exec ution of decr		Section
	SH. GURVINDER PAL SINGH, DISTRICT JUDGE (COMMERCIAL COURT)-02		OMP (COMM.) 39 / 2018	UNION OF INDIA VS. B. S. SANGWAN	SH. S. W. HAIDER	05.12.2018	NA	10.11.2021	1072	DISMISSE D	NA	NA	U/S – 34 OF ARBIRATI ON AND CONCILIA TION ACT 1996
			ARBTN – 2536 / 2018	B. S. SANGWAN VS. UNION OF INDIA	SH. S. W. HAIDER	03.07.2018	NA	10.11.2021	1227	DISMISSE D	NA	NA	U/S – 34 OF ARBIRATI ON AND CONCILIA TION ACT 1996
			OMP (COMM.) 169 / 2019	UNION OF INDIA VS. M/S. BANSAL INDUSTRIES	SH. ASHISH SHARMA	23.09.2019	NA	12.11.2021	782	DISMISSE D	NA	NA	U/S – 34 OF ARBIRATI ON AND CONCILIA TION ACT 1996
			OMP (COMM.) 58 / 2020	BHARAT PETROLEUM CORPORATION LTD. VS. DELHI TRANSPORT CORPORATION	SH. ANIL K. BATRA	19.08.2020	NA	18.11.2021	457	DISMISSE D	NA	NA	U/S – 34 OF ARBIRATI ON AND CONCILIA TION ACT 1996

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name	Advocate	Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision		Disposal (Conteste d /	of exec ution of decr		Section
			OMP (COMM.) 31 / 2019	UNION OF INDIA VS. INDIA AGRO MARKETING CO- OPERATIVE LTD. AND ANR.	SH. ASHISH SHARMA	13.02.2019	NA	29.11.2021	1021	DISMISSE D	NA	NA	APPEAL U/S 37(2) ARBIRATI ON AND CONCILIA TION ACT 1996
			ARBTN – 5857 / 2018	MANAGEMENT LTD. VS. RELIGARE SECURITES LTD.	SH. AJAY NARAYAN JHA	01.10.2018	NA	30.11.2021	1157	DISMISSE D	NA	NA	U/S – 34 OF ARBIRATI ON AND CONCILIA TION ACT 1996
			OMP (COMM.) 192 / 2019	UNION OF INDIA VS. M/S. DERPA INDUSTRIES POLYMERS PVT. LTD.	SH. ASHISH SHARMA	22.10.2019	NA	30.11.2021	1361	DISMISSE D	NA	NA	U/S – 34 OF ARBIRATI ON AND CONCILIA TION ACT 1996
11	SH. SANJIV JAIN, LD. DISTRICT JUDGE (COMM.)-03		CS (COMM.)/3 23/2021	NIMITAYA INFOTECH PVT. LTD. Vs THE AXIS TRUSTEE SERVICES LIMITED and Ors	ZAIN AHMED KHAN	24-08-2021	NA	18-11-2021	86	DISMISSE D	NA	NA	Suit for declaration and perpetual and mandatory injunction
			ARBTN/178 1/2018	SATHYAM SCHOOL (BALAJI VIDYA ACADEMY) Vs EDU SMART SERVICES PVT LTD	R. Joga	21-05-2018	NA	20-11-2021	1279	SET ASIDE	NA	NA	34 Arbitration & Conciliation Act

Sr. No.		District	Case No.	Petitioner Name VS Respondent Name		Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision	Days for disposal	(Conteste d / Settled)	of exec ution of decr	of days	Section
			ARBTN/189 6/2018	TAGORE CONVENT Vs EDUSMART SERVICES PVT LTD(OBJ-34)	PULKIT CHANDNA	26-05-2018	NA	20-11-2021	1274	SET ASIDE	NA	NA	34 Arbitration & Conciliation Act
			OMP (COMM.)/7 0/2019	ST RITA HIGH EDUCATIONAL SOCIETY VS EDUSMART SERVICES PVT LTD AND OTHERS	PANKAJ VIVEK	10-04-2019	NA	20-11-2021	955	SET ASIDE	NA	NA	34 Arbitration & Conciliation Act
				UNION OF INDIA Vs EAST OF WEST ENGINEERING CO(OBJ-34)	SHAMIM	17-07-2018	NA	25-11-2021	1227	DISMISSE D	NA	NA	34 Arbitration & Conciliation Act
	SH. PREM KUMAR BHARTWAL DISTRICT JUDGE (COMMERCIAL COURT)-01	SOUTH	NIL						<u> </u>	I	I		
	SH. VINAY KUMAR KHANNA, DISTRICT JUDGE (COMMERCIAL COURT)-02	SOUTH	NIL										

No		District	Case No.	Petitioner Name VS Respondent Name	Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision	disposal	Disposal (Conteste d / Settled)	of exec ution of decr ee	Number 2 of days for execution of decree from date of decision	Act Section
	SH. RAJ KUMAR CHAUHAN, LD DISTRICT JUDGE (COMMERCIAL- COURT), SOUTH-EAST, SAKET COURT	.EAST	NIL									
15	Vacant Court o Ms. Raj Ran Mitra, District Judg (Commercial)-02	iEAST	NIL									

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name		Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision	disposal	Disposal (Conteste d / Settled)	of exec ution of decr	Number of days for execution of decree from date of decision	Section
	SH. SANJAY SHARMA-I			UNITED EKTA ENGINEERING UDOG PVT LTD VS SHRI RAM ENTERPRISES	Hemant Gupta and Ashok Upadhyay	01.06.2019		24.11.2021	903	Contested			Suit For Recovery
	MS. SARITA BIRBAL, DISTRICT JUDGE, (COMMERCIAL COURT) (w.e.f- 20.07.2021)	NORTH EAST	(COMM)- 28/2021		SRIJAN TIWARI	12.03.2021	NIL	15.11.2021	248	SETTLED	NIL	NIL	SUIT FOR RECOVERY
			(COMM)-		PREM PRAKASH	17.08.2020	YES	15.11.2021	455	CONTESTE D	NIL		SUIT FOR RECOVERY
			M)-03/2019	SONIA CHANDER BOSS AND ORS VS HDFC BANK LTD	AMIT KUMAR	06.06.2019	NIL	30.11.2021		CONTESTE D	NIL		OBJECTIO N U/S 34
	MS. NIVEDITA ANIL SHARMA, DISTRICT JUDGE, (COMMERCIAL COURT)	Shahdara	NIL										
-	MS. SUKHVINDER KAUR	Shahdara	NIL										

Sr. No	Court	District	Case No.	Petitioner Name VS Respondent Name	Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision	disposal	(Conteste d	of exec ution of decr ee	of days	Section
20		NORTH- WEST	NIL		-							
21	SUPTA, DJ(COMM)		NIL									
22	SH. HARISH DUDANI, DJ (COMMERCIAL)	WEST	NIL									